

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 391/99

IN

OA NO. 2484/93

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New Delhi: this the 18<sup>th</sup> day of MAY, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A).

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Kishan Lal Kamboj,  
S/o Shri Shanker Lal,  
R/o A-15, Mirdard Road,  
Behind Gandhi Market,

New Delhi

.....Applicant.

(By Advocate: Shri O.P. Kshatriya).

Versus

1. Ms. Gavtri Sharma,  
Director (Admn),  
Prasar Bharati,  
Doordarshan Bhawan,  
New Delhi.

2. Shri T.R. Malakar,  
Dy. Director General,  
Doordarshan,  
Mandi House,  
New Delhi.

3. Shri B.K. Chakraborty,  
Director,  
Delhi Doordarshan Kendra,  
Sansad Marg,  
New Delhi.

4. Shri Sripal Singh  
through Director,  
Doordarshan,  
Sansad Marg, Scenic Section,  
New Delhi

....Respondents.

(By Advocate: Shri S.M. Arif)

ORDER

S.R. Adige, VC (A):

Heard both sides on CP No. 391/99.

2. By the Tribunal's order dated 14.7.99 in  
OA No. 2484/93 the same was allowed, and respondents  
were directed to count applicant's seniority as Casual  
Labourer w.e.f. 1.10.85 and consider him for regularisation  
with effect from the date Respondent No. 3 or any person who  
had lesser length of service than applicant had been  
considered for regularisation, with consequential benefits.

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These directions were to have been implemented within 2 months from the date of communication of the order.

3. Pursuant to that order, respondents by their order dated 8.12.2000 (copy annexed with addl. affidavit dated 27.3.2000) have appointed applicant as Floor Assistant (Rs.4000-6000) w.e.f. 23.11.2000 by transferring a post from Bhopal. By further order dated 2.3.2001 (copy annexed with addl. affidavit dated 27.3.2000), applicant has been regularised w.e.f. 23.1.93 which is the date one Shri Shripal Singh has been regularised and applicant's pay as Floor Assistant has also been notionally fixed w.e.f. 23.1.93.

4. Under the circumstance, we are satisfied that the Tribunal's order has been complied with, though with some delay.

5. Applicant's counsel Shri Kshatriya has raised a grievance in regard to that sentence occurring in respondents' order dated 2.3.2001 which states that the pay fixation would be subject to post audit and if any over payment was made the same would be recovered from applicant, but the same cannot be made a ground to protesting this contempt proceeding. Applicant has also filed an addl. affidavit in which he is aggrieved by the notional fixation of pay w.e.f. 23.1.93 and claim arrears, but this claim can be agitated by applicant separately in accordance with law, if so advised.

6. Giving leave to applicant as aforesaid, the CP is dropped. Notices discharged.

A. Vedavalli  
( DR. A. VEDAVALLI )  
MEMBER (J)

S. R. Adige  
( S. R. ADIGE )  
VICE CHAIRMAN (A)